

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BHANDARI HOSIERY EXPORTS LIMITED
RELEVANT PARTICULARS**

1.	Name of the corporate debtor	BHANDARI HOSIERY EXPORTS LIMITED
2.	Date of incorporation of corporate debtor	25th November 1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Punjab, H.P and Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L17115PB1993PLC013930
5.	Address of the registered office and principal office (if any) of corporate debtor	Bhandari House, Vill Meharban, Rahon Road, Ludhiana, Punjab
6.	Insolvency commencement date in respect of corporate debtor	10th February, 2020.
7.	Estimated date of closure of insolvency resolution process	8th August, 2020 being 180 days from 10th February, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Davinder Singh Gandhi IBBI/IPA-001/IP-P00345/2017-2018/10646
9.	Address and e-mail of the interim resolution professional, as registered with the Board	127, Panchsheel Vihar, Barewal Chungi Road, Ludhiana, Punjab - 141 012, davindersinghgandhi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	127, Panchsheel Vihar, Barewal Chungi Road, Ludhiana, Punjab - 141 012, cirpbhandari@gmail.com
11.	Last date for submission of claims	24th February, 2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NotApplicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NotApplicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh has ordered the commencement of a corporate insolvency resolution process of Bhandari Hosiery Exports Limited on 10th February, 2020.

The creditors of Bhandari Hosiery Exports Limited are hereby called upon to submit their claims with proof on or before 24th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA

Submission of false or misleading proofs of claim shall attract penalties

Sd/-

Date: February 12, 2020.

Place: Ludhiana

Davinder Singh Gandhi
Interim Resolution Professional
Registration No.
IBBI/IPA-001/IP-P00345/2017-2018/10646

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Interim Resolution Professional
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